

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PRATIBHA SKYSCRAPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Pratibha Skyscrapers Private Limited
2.	Date of incorporation of corporate debtor	29 th November, 2010
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Pune, Maharashtra
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45209PN2010PTC137867
5.	Address of the registered office and principal office (if any) of corporate debtor	Pl No. 49-50, Ramnagar Tal Karveer, Kolhapur – 416005
6.	Insolvency commencement date in respect of corporate debtor	20 th January, 2020*
7.	Estimated date of closure of insolvency resolution process	17 th July, 2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Ms. Jovita Reema Mathias Reg. No. : IBBI/IPA-002/IP-N00337/2017-2018/10941
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Add: 506, Inizio Building, Cardinal Gracious Road, Chakala, Andheri East, Mumbai- 400099 Email: ip.reemajm@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Add: 506, Inizio Building, Cardinal Gracious Road, Chakala, Andheri East, Mumbai- 400099 Email: ip.reemajm@gmail.com, cirp.pratibhaspl@gmail.com
11.	Last date for submission of claims	13 th February, 2020*
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	N.A.

*The order for appointment of the Interim Resolution Professional was delivered by the Hon'ble NCLT, Mumbai Bench on 20th January, 2020, but the same was informed to the Interim Resolution Professional on 30th January, 2020. Accordingly, time for submission of claims has been considered 14 days from 30th January, 2020.

Notice is hereby given that the National Company Law Tribunal has delivered the order for commencement of a corporate insolvency resolution process of Pratibha Skyscrapers Private Limited on 20th January, 2020.

The creditors of Pratibha Skyscrapers Private Limited, are hereby called upon to submit their claims with proof on or before 13th February, 2020 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

The submission of proof of claims should be made in accordance with Chapter III of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 ('CIRP Regulations'). The proof of claims is to be submitted by way of the following specified forms in the CIRP Regulations :

Form B : for claims by Operational Creditors,
Form C : for claims by Financial Creditors ,
Form CA : for claims by Financial Creditors in a class
Form D : for claims by Workmen and Employees,
Form E : for claims by Authorised Representatives of Workmen and Employees,
Form F : for claims by Creditors (other than Financial Creditors and Operational Creditors)

The above mentioned forms can be downloaded from the website of IBBI
<http://ibbi.gov.in/downloadform.html>

Submission of false or misleading proofs of claim shall attract penalties.



Jovita Reema Mathias
Interim Resolution Professional

Date: 31st January, 2020
Place: Mumbai